

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

**LOK SABHA**

UNSTARRED QUESTION NO. 1251  
TO BE ANSWERED ON 27.07.2021

**Implementation of Land Reforms**

†1251. **SHRI RAMCHARAN BOHRA:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has assessed the status of land reforms in various States;
- (b) If so, the details thereof, State-wise;
- (c) whether the Government has given any directions for speedy implementation of land reforms;
- (d) if so, the details thereof; and
- (e) whether the Government has issued any guidelines in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI FAGGAN SINGH KULASTE)

(a) to (e): As per Entry 18 and Entry 45 in the State List 'Land' is a State subject. Power to enact laws relating to 'Land' vests in Legislatures of States.

Provisions relating to 'Land' are also contained in Article 239AA: Special provisions with respect to Delhi; Article 371A: Special provision with respect to Nagaland; Article 371G: Special provision with respect to Mizoram; Fifth Schedule: Provisions as to Administration and Control of Scheduled Areas and Scheduled Tribes; Sixth Schedule: Provisions as to Administration of Tribal Areas in Assam, Meghalaya, Tripura and Mizoram.

Each State has its own State-specific Revenue Laws to deal with 'Land' and its administration.

States have been undertaking (and will continue to undertake) State-specific Land Reforms broadly in the following areas at the wisdom of the lawmakers of the respective States (Legislatures of the States):



(i) Ceiling on landholdings

- for equitable distribution of land

(ii) Distribution of land for agricultural purposes, residential purposes, cottage industries (to landless / marginal and small farmers / village artisans...)

- from land obtained from imposition of ceiling
- from community land with Gram Sabha
- from land with Government

(iii) Abolition of Intermediary between the State and the Tiller (Zamindari Abolition)

- abolition of intermediary between the State and the tiller
- tenure rights to the tiller

with transferable rights

without transferrable rights (inheritable)

lessee

government lessee

(iv) Prevention of fragmentation of landholdings

(v) Consolidation of landholdings

- consolidate fragmented landholdings
- provide land for common/public requirements

(vi) Tenancy reforms

There is no central database as may contain information on all the State-specific Revenue Laws and all the State-specific Land Reforms undertaken to date by the various States across the country.

There is immense diversity across the individual States in the country in respect of 'land', the (State/s-specific) revenue laws, the socio-economic milieu in relation to 'land', the relevance / need / appropriateness / desirability of specific land reforms, etc.

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